

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1294 of 2019

IN THE MATTER OF:

Balaji Associates ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1308 of 2019

IN THE MATTER OF:

Shree Padmalaya Petroleum ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1310 of 2019

IN THE MATTER OF:

Zenith Infrastructure ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1311 of 2019

IN THE MATTER OF:

Pest Control Ideal ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1312 of 2019

IN THE MATTER OF:

Jai Lahari Enterprises ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1313 of 2019

IN THE MATTER OF:

NKS Infra & Contract ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1315 of 2019

IN THE MATTER OF:

**Abhijeet Intelligence Security and
Labour Supplier.** ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1316 of 2019

IN THE MATTER OF:

Scop Infrastructure and Company ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1317 of 2019

IN THE MATTER OF:

M.N. Patil ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1319 of 2019

IN THE MATTER OF:

Patel Erectors. ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1320 of 2019

IN THE MATTER OF:

Krishna Construction ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1321 of 2019

IN THE MATTER OF:

Saibaba Mahadev Mandowkar ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1322 of 2019

IN THE MATTER OF:

Vinod Maniyar ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1323 of 2019

IN THE MATTER OF:

D.R. Engineering Service ...Appellant

Versus

V. Venkatachalam

...Respondent

Present:

For Appellant: Mr. Hrishikesh Chitale and Mr. Vijay Singh, Advocates.

For Respondent: Mr. Manish K Jha and Mr. Ashish Joshi, Advocates for Respondent No. 1

Mr. Rohit Rajershi and Mr. Aadarsh Prakash, Advocates for R- 3 & 4.

ORDER
(Virtual Mode)

07.01.2021 At request of the Learned Counsel for the Appellant and Mr. Ashish Joshi and Mr. Manish Jha, the Learned Counsel for the Respondent No. 1 (RP) for filing of 'Notes of Written Submissions' together with compilation of judgments, if any, the matter is adjourned to **8th February, 2021**. It is further directed that the copies of the 'Notes of Written Submissions' shall be exchanged between the Learned Counsels appearing for the parties, well in advance, one week before the next date of hearing. The Office of the Registry is permitted to receive the same.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Nn